

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 224
IB-477/ND/2023
IA-6612/2023, IA-698/2024

IN THE MATTER OF:
IndusInd Bank Ltd.

... **Appellant/Petitioner**

Versus

Feedback Energy Distribution Co. Ltd.

... **Respondent**

Under Section: 7 of (IBC)

Order delivered on 22.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Appellant :

For the Respondent :

For the TSECL : Sr. Adv. Krishnendu Datta, Adv. Nachiketa Joshi,
Adv. Gautam Singh, Adv. Ankit B., Adv. V. Maini
in IA-6612/2023 & IA-698/2024

HYBRID HEARING (PHYSICAL & VC)

ORDER

The matter is taken up on urgent mentioning.

As prayed by the counsels for the parties jointly, let the same be listed on
25.04.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)